

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
(VACATION BENCH)
No. M.A.498 of 1997
(O.A.1068 of 1997)

Date of Order : 22.12.1997

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

PRODYOT KUMAR DUTTA

Vs.

UNION OF INDIA & ORS.

For the applicant : Mr.B.C.Sinha, counsel.

For the respondents: None

Unlisted

ORDER

This miscellaneous application has been filed by the applicant without serving notice to the other side. Mr.P.K.Arora for the respondents is out of station today.

2. The applicant has filed this application for an order directing the respondents to issue one set of post-retirement complimentary pass for travelling from Howrah to Delhi in order to see his nephew who is seriously ill at Delhi. Ld.counsel, Mr.B.C.Sinha, relies on a decision dated 28.6.1994 in CCP 121 of 1993 arising out of O.A.641 of 1993, where it has been decided that the Railway Board circular dated 24.4.1982, as mentioned in the letter dated 13.8.1997 (annexure 'A/5' at page 11), was struck down by the Full Bench of the Tribunal in Wazir Chand vs. Union of India. Ld.counsel, Mr.B.C.Sinha, submits that from the letter dated 13.8.1997, it is clear that the Railway respondents relied on the memo which was struck down by the Full Bench of the Tribunal. It is also submitted by the ld.counsel that the applicant already got one post-retirement complimentary pass, as per order of this

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Tribunal in the month of September, 1997.

3. I have considered the submissions of the 1st.counsel, Mr.B.C. Sinha and gone through the records. On hearing Mr.Sinha, an interim order is hereby passed directing the respondents to issue one set of post-retirement complimentary pass for the purpose of the applicant's travel from Howrah to Delhi, if he wants to travel within 7 days from today, considering the urgency of the illness of his nephew. If the applicant does not travel within seven days, then no pass should be issued without the permission of this Tribunal.
4. A copy of this order be communicated to the Railway authorities by the applicant for doing the needful.
5. M.A.498 of 1997 is thus disposed of accordingly.

Al Chs
22/11/97
(D. Purkayastha)
Judicial Member